

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2741
ANSWERED ON:11.08.2005
LICENCE TO RAILWAY HAWKERS
Gaikwad Shri Eknath Mahadeo;Nandy Shri Amitava

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware of the growing hawker's problem at railway stations especially in Dadar, Kurla, Sion stations ;
- (b) if so, the details thereof ;
- (c) the steps taken by the Government to solve hawker's problems ;
- (d) whether there is any proposal to launch a pilot project in West Bengal to give licence to hawkers ; and
- (e) if so, the details thereof and progress made in this regard so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b) : Yes, Sir. Some cases of unauthorised hawking at stations and in trains have been detected.

(c) Unauthorised hawkers on the railway premises and on trains are punished under the provisions of Section 144 of the Railways Act, 1989 and further amended as Railways (Second Amendment) Act, 2003. Action is taken by Railways Protection Force and Government Railway Police to evict them as they cause inconvenience to the passengers.

Regular checks are conducted by the railways to apprehend the unauthorized hawkers to enable free movement of passengers on railway platforms and have comfortable journey. Instructions have been issued to the railways to ensure that the staff of authorised railway catering contractors are given photo identity cards.

(d) No, Sir.

(e) Does not arise.